

Central Administrative Tribunal
Principal Bench, New Delhi

C.P.No.497/2004 in O.A.No.286/2004

Thursday, this the 31st day of March 2005

Hon'ble Shri Justice M.A. Khan, Vice Chairman (J)
Hon'ble Shri S. K. Naik, Member (A)

Smt. Shanti Devi
W/o late Shri Bodan
R/o Vill. & PO Gandala
Tesh. Behror, Distt. Alwar (Raj)

..Applicant

(By Advocate: Shri Yogesh Sharma)

Versus

1. Shri R.R. Jaruhar
General Manager
Northern Railway, Baroda House, New Delhi

2. Shri Rakesh Chopra
The Chief Administrative Officer (Construction)
Northern Railway, Head quarters Officer
Kashmeri Gate, Delhi

..Respondents

(By Advocate: Shri R.L. Dhawan)

O R D E R (ORAL)

Justice M.A. Khan:

Learned counsel for applicant has submitted that the respondents have already issued the PPO, a copy of which has been received by him and produced before the Court. Learned counsel for applicant has requested that this CP may be dismissed as withdrawn. However, learned counsel for applicant has submitted that liberty may be granted to the applicant to file a fresh CP in case the arrears are not paid by the respondents.

2. Since the order of the Tribunal has been complied with by the respondents, we do not find it proper now to proceed further in the matter. Accordingly, the CP is dismissed. Notices are discharged. It will be open to the applicant to file proper proceedings as per law, if she is still aggrieved.

Naik
(S. K. Naik)
Member (A)

M. A. Khan
(M. A. Khan)
Vice Chairman (J)

/sunil/